

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No. 1188 of 2010

(Arising out of Order-in-Original No. 05&06/2010 dated 11.03.2010
passed by the Commissioner of Service Tax, Thiruvananthapuram.)

Bharat Sanchar Nigam Limited,
(SSA), LIC Building, Pattom,
Thiruvananthapuram – 4, Kerala

Appellant

VERSUS

**The Commissioner of Service
Tax,**
T.C.No.26/334(1&2). I.C.E.
Bhavan, Press Club Road statue
Thiruvananthapuram,
Kerala-695001

Respondent

With

Service Tax Appeal No. 1189 of 2010

(Arising out of Order-in-Original No. 05&06/2010 dated 11.03.2010
passed by the Commissioner of Service Tax, Thiruvananthapuram.)

Bharat Sanchar Nigam Limited,
(SSA), LIC Building, Pattom,
Thiruvananthapuram - 4

Appellant

VERSUS

**The Commissioner of Service
Tax,**
T.C.No.26/334(1&2). I.C.E.
Bhavan, Press Club Road statue
Thiruvananthapuram, Kerala-95001

Respondent

APPEARANCE:

None for the Appellant

Shri Neeraj Kumar, Superintendent (AR), for the Respondent

**CORAM: HON'BLE P.A. AUGUSTIAN, MEMBER (JUDICIAL)
HON'BLE P. ANJANI KUMAR, MEMBER (TECHNICAL)**

FINAL ORDER No. 20441-20442/2024

DATE OF HEARING: 29.05.2024

DATE OF DECISION: 29.05.2024

PER : P. ANJANI KUMAR

It appears that on various occasions the cases were listed on 22.12.2023, 29.01.2024, 04.03.2024, 01.04.2024 and 18.04.2024. On none of the occasions the appellant or their counsel are appeared and there is also no application for adjournment. From the above it appears that the appellant is not interested in pursuing the litigation and therefore appeals are dismissed for non-prosecution.

(Order dictated and pronounced in Open Court.)

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**

**(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)**